

**Central Administrative Tribunal
Principal Bench**

**OA No.3386/2016
With
OA No.3387/2016
MA No.3730/2017**

New Delhi, this the 3rd day of August, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

I. OA No.3386/2016

Harkesh Kumar, Aged 43 years,
S/o Late Chander Pal,
R/o A-2/219, J.J. Colony,
Mandanpur Khadar,
New Delhi-110076.

...Applicant

(None)

Versus

1. Union of India through,
Secretary,
Ministry of Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001.
2. Presiding Officer,
Employees Provident Fund Appellate Tribunal,
4th Floor, SCOPE Building,
Core-II, Laxmi Nagar,
Delhi-110092.
3. Employees Provident Fund Appellate Tribunal,
Through its Registrar,
4th Floor, SCOPE Building
Core-II, Laxmi Nagar,
Delhi-110092.
4. Employees Provident Fund Organisation,
Through its C.P.F.C, Employees Provident Fund Organisation,
Bhavishya Nidhi Bhawan, 14, Bhikaji Cama Place,
New Delhi-110066.

...Respondents

(By Advocates : Shri D.S. Mahendru
 Shri Rishi Awasthi for Shri Keshav Mohan)

II OA No.3387/2016

Uday Kumar Singh, Aged 40 years,
 S/o Shri Krishan Jeevan Singh,
 R/o 608, Sector-91, Surya Nagar,
 Phase-II, Shaitpur, Agawanpur,
 Palla, Faridabad,
 Haryana-121013.

...Applicant

(None)

Versus

1. Union of India through,
 Secretary,
 Ministry of Labour & Employment,
 Shram Shakti Bhawan,
 Rafi Marg, New Delhi-110001.
2. Presiding Officer,
 Employees Provident Fund Appellate Tribunal,
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(By Advocates : Shri D.S. Mahendru
 Shri Rishi Awasthi for Shri Keshav Mohan)

ORDER (ORAL)

On 26.02.2018, the learned counsel for applicants had stated that he is hopefully getting reliefs from the respondents and, therefore, sought short accommodation. On the previous date also, i.e. 02.08.2018, nobody appeared for the applicants. Even today, nobody appeared on behalf of the applicants in both the OAs. Hence, the OAs are dismissed in default and for non prosecution. No costs.

All pending MAs also stand dismissed.

(Nita Chowdhury)
Member (A)

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